

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Contempt Petition No. 57 of 2006 in
Original Application No. 1069 of 2005

Jabalpur, this the 30th day of August, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Smt. Chanda Bai,
W/o. Late Shri Jagannath,
Aged about 70 years,
R/o. Village – Khirkakheda
Shahpur Bhitoni, Teh. Patan,
Distt. Jabalpur.

..... **Petitioner**

(By Advocate – Shri Lalit Joglekar)

V e r s u s

Mr. Alok Jauhari,
DRM West Central Railway,
Jabalpur, M.P.

..... **Respondent**

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

Heard the learned counsel for the petitioner and Shri M.N. Banerjee, Standing counsel for the Railways, appearing for the respondent.

2. By means of this contempt petition the petitioner has ^{alleged} ~~prayed~~ Q that the order and direction contained in judgment and order dated 29.11.2005 in OA No. 1069 of 2005 have willfully been disobeyed by the respondent. During the course of arguments the learned counsel Shri M.N. Banerjee, Standing counsel for the Railways appearing for the respondents has produced a letter dated 21.3.2006 indicating that the order and direction of this Tribunal have fully been complied with.

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3. We have perused the order dated 21.3.2006 and we are of the considered opinion that the order and direction of the Tribunal in the aforesaid OA have fully been complied with and no case for willful disobedience of the order and direction have been made out by the petitioner. Hence, the contempt petition is liable to be dismissed. Accordingly, the same is dismissed.

A.K. Gaur
(A.K. Gaur)
Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

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पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....
प्रतिनिधि अर्थात्:-

- (1) सचिव, उच्च न्यायालय बार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/कु.....के काउंसल
- (3) प्रत्यर्थी श्री/श्रीमती/कु.....के काउंसल
- (4) मजिस्ट्रेट, के.प्र.अ., जबलपुर न्यायापीठ
सूचना एवं आवश्यक कार्यवाही हेतु

G.C. Srivastava
उप-सचिव
8/9/06

DDH
on 8/9/06
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